COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 237 OF 2017 IN DFR NO. 652 OF 2017

Dated: 11th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.

...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Stainder S.Gulati

Counsel for the Respondent(s) : Mr. Deepak Khurana

Mr. Abhishek Bansal for R.2

<u>ORDER</u>

IA NO. 237 OF 2017

(Appl. for condonation of delay)

Learned counsel for the respondent seeks a week's time to file reply. He may file the same on or before 19.05.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 29.05.2017 after serving copy on the other side.

List the matter on <u>11.07.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt